

(2022) 02 OHC CK 0141
In the Orissa High Court
Case No : Criminal Appeal No. 328 Of 2021

Sk. Aklim

APPELLANT

Vs

State Of Odisha And Another

RESPONDENT

Date of Decision : 17-02-2022

Acts Referred:

Code of Criminal Procedure, 1973 — Section 164
Indian Penal Code, 1860 — Section 294, 354A, 354B, 376(2)(n), 506
Protection of Children from Sexual Offences Act, 2012 — Section 6
Information Technology Act, 2000 — Section 66, 67
Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989 — Section 3(i)(r)(s), 3(2)(va)

Citation : (2022) 02 OHC CK 0141

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : D.K. Sahoo, A. Rath, A.R. Panda

Final Decision : Dismissed

Judgement

B. P. Routray, J

1. Heard Mr. D.K. Sahoo, learned counsel for the Appellant, Mr. A. Rath, learned A.S.C. for the State-Respondent No.1 and Mr. A.R. Panda,

learned counsel for the Respondent No.2-informant.

2. This is an appeal under Sec.14A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act and the offences alleged are under

Secs.294/354-A/354-B/376(2)(n)/506, I.P.C., Sec.6 of the POCSO Act, Secs.66/67 of the IT Act and Sec.3(i)(r)(s)/3(2)(va) of the S.C. & S.T.

(POA) Act.

3. Having heard both the parties and considering the statement of the victim recorded under Sec.164, Cr.P.C., I am not inclined to release the

Appellant on bail. Accordingly, the prayer for bail is rejected.

4. The CRLA is dismissed.

5. However, as prayed for by the Appellant, he is at liberty to renew his prayer for bail after examination of the victim in course of trial...

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